

**IN THE INCOME TAX APPELLATE TRIBUNAL
AGRA BENCH 'SMC' AGRA**

(Through Physical/Virtual Hearing)

BEFORE, SHRI M. BALAGANESH, ACCOUNTANT MEMBER

ITA No. 195/AGR/2025
(Assessment Year: 2014-15)

V3 Corporation, F-1, Block No.35, Surya Kiran Building, Sanjay Place, Agra, Uttar Pradesh-282002	Vs.	Income Tax Officer, Ward-1(1)(2), Aaykar Bhawan, Sanjay Place, Agra, Uttar Pradesh-282002
(Appellant)		(Respondent)
PAN: AAKFV6300J		

Assessee by :	Shri Anurag Sinha, Adv.
Revenue by:	Shri Anil Kumar, Sr. DR
Date of Hearing	18/08/2025
Date of pronouncement	03/09/2025

ORDER

1. The appeal in ITA No.195/AGR/2025 for AY 2014-15, arises out of the Id. National Faceless Appeal Centre, Delhi [hereinafter referred to as 'Id. CIT(A)', in short] in Appeal No.NFAC/2013-14/10149771 dated 10.02.2025 against the order of assessment passed u/s 147 r.w.s. 144 of the Income-tax Act, 1961 (hereinafter referred to as 'the Act') dated 25.03.2022 by the National Faceless Assessment Centre, Delhi, (hereinafter referred to as 'Id. AO').
2. Though the assessee has raised several grounds of appeal before us, the most crucial ground to be adjudicated therein is as to whether the Learned

CITA was justified in disposing of the appeal ex parte in the facts and circumstances of the instant case.

3. I have heard the rival submissions and perused the materials available on record. On perusal of the order of the Id NFAC, I find that the Id NFAC had decided the issue ex parte without securing the presence of the assessee. Hence, in the interest of justice and fairplay, I deem it fit and appropriate to restore this appeal to file of Id NFAC for de novo adjudication in accordance with law. Needless to mention the assessee be given reasonable opportunity of being heard. The assessee is directed to cooperate with Id NFAC for expeditious disposal of the appeal by not taking unwarranted adjournments. Hence, the grounds raised by the assessee are allowed for statistical purposes.

4. In the result, the appeal of the assessee is allowed for statistical purposes.

Order pronounced in the open court on 03/09/2025.

Sd/-

**(M. BALAGANESH)
ACCOUNTANT MEMBER**

Dated: 03/09/2025

Shekhar/A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi